

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. C.P. (IB)/767(MB)2021

IN THE MATTER OF

Central Bank of India

VS

Hemendra Pranjivan Bosmiya

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **02.09.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)